

SHRI ANNASAHEB SHINDE : Sir, I do not agree with the statement of the hon. Member. The law of Diminishing Returns does not apply to this. In fact, the world experience indicates that the use of fertilizers in a balanced way is always useful and it is bound to improve agriculture and productivity.

MR. CHAIRMAN : All right. Short Notice Question. Mr. Kulkarni.

12 NOON

SHORT NOTICE QUESTIONS AND ANSWERS

GURU GOLWALKAR'S SPEECH AT DELHI

*2. **SHRI A. G. KULKARNI :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to the speech preaching communalism delivered by Guru Golwalkar at Delhi on 22nd November, 1970 and

(b) if so, what is the reaction of Government thereto ?

THE MINISTER OF STATE (SHRI-MATI NANDINI SATPATHY) : (a) Yes, Sir.

(b) Government unequivocally condemn all propaganda projecting the doctrine of *Hindu Rashtra* as it is totally opposed to the concept of Indian nationhood under our Constitution. Our Constitution guarantees to every citizen freedom to follow his own religion. Fundamental rights and corresponding obligations are secular matters. Government thoroughly deplore any attempt to cast doubts on the loyalty and patriotism of any section of the population merely on grounds of their religion.

[MR. DEPUTY CHAIRMAN in the Chair.]

SHRI A. G. KULKARNI : Sir, my first question is this : As the Minister has stated that they take a serious view of the propagation of the idea of *Hindu Rashtra*, etc.. I want to know what are the sentences or what are the actual paragraphs or what was the objectionable thing that was uttered by Guru

Golwalkar in that meeting ? Secondly Sir, I have been allowed two questions and so this is part (b) of this question.

MR. DEPUTY CHAIRMAN : Is it the second question or the (b) part of the first question ?

SHRI A. G. KULKARNI : This is the (b) part of the first question. Sir, I want to know whether certain political parties, certain personalities, are always harping on this idea of *Hindu Rashtra* when the Hindu religion, Sir, for the past so many centuries has not been able to adjust itself with its own minority and that is why people and many persons like Dr. Ambedkar had to come out and embrace Buddhism. So, in view of this, I want to know whether the propagation of the idea of *Hindu Rashtra* creates unnecessary mistrust in the minorities and what is the positive step it is going to take ? I want to know whether the Government has prosecuted anybody in this connection. This is my first question.

श्री राजनारायण : यह गलत सवाल है । श्रीमन्, आन् ए प्वाइन्ट आफ आर्डर । मैं आपसे कहना चाहता हूँ कि आप इस सवाल को इस समय स्थगित करें, क्योंकि इस समय यहाँ हिन्दू धर्म के बारे में कोई अथारिटी नहीं है जो यह बता सके कि हिन्दू कौन है, हिन्दू की परिभाषा क्या है, हिन्दू राष्ट्र क्या है, हिन्दुत्व क्या है बेमतलब बातों . . .

श्री अर्जुन अरोड़ा : श्री राजनारायण तो स्वयं मौजूद हैं । हम तो आप ही को अथारिटी मानते हैं ।

श्री राजनारायण : ठीक है । इस समय सदबुद्धि उदय हुई है श्री अर्जुन अरोड़ा में । अगर वह हमको अथारिटी मानते हैं तो हमारी बात सुन । हमें एक लेटस्ट बुक मिली पढ़ने को अभी 4 दिन हुए—श्री करपात्री स्वामी ने लिखी है और इसमें उन्होंने आर० एस० एस० और गुरु गोलवलकर के बारे में यह सिद्ध किया है कि ये भारतीय हिन्दुत्व को जानते ही नहीं हैं । उन्होंने लिखा है, यह हिटलर और मुसोलिनी के पद-चिन्हों पर चल रहे हैं । तो क्या होने जा रहा

है ? है कोई मंत्री, है कोई आदमी यहां जो बता सके हिन्दू धर्म क्या है, कब आया...

श्री उपसभापति : राजनारायण जी, बैठ जाइए ।

SHRIMATI NANDINI SATPATHY : Sir, the hon. Member has asked two questions. He wanted to know what are the objectionable things in this speech of Shri Golwalkar. I do not have the whole speech before me here. I do not want to say what are the objectionable things. But I can say certain things which he mentioned in his speech. Those are some of the things which he said; I am not quoting him. He said that those people who had invaded India about 1000 or 1200 years ago were taking advantage of our ignorance and our weaknesses. He said that the word "Bharatiya" was synonymous with the word "Hindu"; India was in fact a Hindu nation; and Indian culture was basically the Hindu culture... These are some of the things which he mentioned in his speech. I do not think these are objectionable... *(Interruptions.)*

श्री जगदम्बी प्रसाद यादव : आप इससे समझते क्या है ? हर देश का अपना कल्चर होता है ।

श्री कल्याण राय : हमारे देश का हिन्दू कल्चर नहीं है । हमारे देश का इन्टिग्रेटेड कल्चर है । जो हिन्दू कल्चर कहते हैं, व विश्वासघाती है, देश के विरोधी हैं ।

(Interruptions.)

MR. DEPUTY CHAIRMAN : Let there be no dialogue and no interruptions please. Let individual Members ask questions.

श्री निरंजन वर्मा : यह सवाल जान-बूझ कर पूछा गया है और उत्तर भी मिली-भगत का है और इस तरह से दोनों मिली-भगत कर रहे हैं ।

SHRI J. P. YADAV : Sir, on a point of order... *(Interruptions)*

SHRI A. G. KULKARNI : Sir...

MR. DEPUTY CHAIRMAN : Mr. Yadav is already on a point of order. Mr. Yadav.

SHRI LAL K. ADVANI : Sir, on a point of order ...

MR. DEPUTY CHAIRMAN : Mr. Yadav, you have no point of order? All right.

SHRI LAL K. ADVANI : Sir... *(Interruptions.)* Questions are asked on the basis of facts. Here we do not know what was the subject. Nevertheless a propagation is made against a particular party or an organisation deliberately, and the question is sponsored and prompted ... *(Interruptions.)*

SOME HON. MEMBERS : This is no point of order... *(Interruptions)*

SHRI LAL K. ADVANI : My point of order is... *(Interruptions)* I think further questions should be ruled out entirely... *(Interruptions.)*

SHRI BHUPESH GUPTA : Sir, a point of order has been made... *(Interruptions.)* I am surprised she did not take exception to the speech... *(Interruptions.)*

AN HON. MEMBER : What is wrong with the speech ?... *(Interruptions.)*

SHRI ARJUN ARORA : Sir, may I ask a question?

MR. DEPUTY CHAIRMAN : No. Even Mr. Kulkarni's question has not been answered yet... *(Interruptions)* Order, order, please.

SHRI PITAMBER DAS : Sir, let us coolly consider the question. The question simply is whether Government's attention has been drawn to the speech preaching communalism delivered by Guru Golwalkar at Delhi on the 22nd November, 1970. I want to make one submission. If the hon. Minister has not got the text of the speech, I have got the tape-record of it and the original speech. That may be reported and, after that we would like to know what are the objectionable portions in it.

(Interruptions)

MR. DEPUTY CHAIRMAN : Order, order please.

SHRI ARJUN ARORA : Sir, on a point of order.

SHRI BHUPESH GUPTA : I believe she has read it today in the press.... *(Interruptions.)*

MR. DEPUTY CHAIRMAN : Mr. Bhupesh Gupta please sit down.

SHRI A. G. FULKARNI : I have also got the text of the speech if Mr. Pitamber Das wants it.

SHRI PITAMBER DAS : I have got the tape-record.

SHRI ARJUN ARORA : Sir, the speech was reported in the *Hindustan Times* of November 23, 1970.

MR. DEPUTY CHAIRMAN : What is the point of order?

SHRI LAL K ADVANI : That is not a point of order.

SHRI ARJUN ARORA : Sir, it is as much a point of order as Mr. Advani's.

The *Hindustan Times* is neither a Communist paper nor a Congress paper. It is a Birla paper.

SOME HON MEMBERS : It is Indira Gandhi's paper... (*Interruptions*).

SHRI ARJUN ARORA : It is a Birla paper which formally supports... (*Interruptions*).

श्री उपसभापति : हिन्दुस्तान टाइम्स किसका पेपर है, इसके बारे में आप लोग गड़बड़ कर रहे हैं। जो वह का रहे हैं शांति से सुन लीजिए।

श्री निरंजन वर्मा : मेरी प्रार्थना यह है कि आप इसके पीछे भावना क्या है, वह देखिए।

श्री उपसभापति : आप अपनी भावना व्यक्त कर देना, हम आपको मौका देंगे।

श्री निरंजन वर्मा : ये तो किसी पार्टी को बदनाम करने के लिए शिगुफा छोड़ रहे हैं, इनका और कोई उद्देश्य नहीं है।

श्री नेकीराम मै पूछना चाहता हूँ...

श्री उपसभापति : बैठ जाओ।

श्री नेकीराम मै यह जानना चाहता हूँ... (*Interruptions*)

श्री उपसभापति : बैठ जाइए। उन्होंने कहा कि हिन्दुस्तान टाइम्स में यह स्पीच आई थी और हंगामा शुरू हो गया।

श्री निरंजन वर्मा : अर्जुन अरोड़ा जी को जितना हम जानते हैं, उतना, और कोई नहीं जानता।

श्री जगदम्बी प्रसाद यादव : जवाब किसे देना है और दे कौन मिनिस्टर रहा है।

श्री निरंजन वर्मा : होम मिनिस्टर से पूछा गया और जवाब नन्दिनी शतपथी दे रही हैं।

SHRI BHUPESH GUPTA : Yesterday, in this House the *Hindustan Times* report became the subject-matter of a one-and-a-half hour discussion without the permission of the Chair because it was meant to attack the Soviet Union. Today the same *Hindustan Times* is... (*Interruptions*).

AN HON. MEMBER : His Master's Voice... (*Interruptions*).

MR. DEPUTY CHAIRMAN : May I appeal to the hon. Members not to interrupt? Let them ask the questions and let the hon. Minister reply. If you also want to ask questions I will definitely give you the opportunity. You will get a chance to get clarifications and information from the hon. Minister. But please do not interrupt because the interruptions will not help anybody. On the contrary, if there are continued interruptions, we will be wasting the time of the House only.

SHRI ARJUN ARORA : Let me speak. What is this, the Jan Sangh Members interrupting me all the time?

MR. DEPUTY CHAIRMAN : Order, order. He wants to raise his point of order.

श्री सुन्दर सिंह भंडारी : आन ए प्वाइंट आफ आर्डर, सर। मेरा यह कहना है...

(*Interruptions*)

SHRI ARJUN ARORA : I am not yielding.

SHRI SUNDAR SINGH BHANDARI : श्रीमन्, मेरा यह कहना है... (*Interruptions*) It may be an additional information. And should it be the basis of the discussion? (*Interruptions*)

SHRI ARJUN ARORA : They talk of Hindu culture. (*Interruptions.*)

SHRI SUNDAR SINGH BHANDARI : What is under discussion?

SHRI BHUPESH GUPTA : Why do we not proceed, Sir? I should like to know whether Members have a right to ask questions. There are also other Members who want to ask questions.

SHRI ARJUN ARORA : I can state my point of order only if the Jan Sangh Members display some tolerance. (*Interruptions.*)

SHRI B. V. ABDULLA KOYA : Tolerance is not in their blood. You need not wait for them. (*Interruptions.*)

MR. DEPUTY CHAIRMAN : Order, order, please.

श्री निरंजन वर्मा : आपमे प्रार्थना करूंगा कि वे ज़रा ज़ोर से बोल, सुनाई नहीं पड़ रहा है।

SHRI K. CHANDRASEKHARAN : These interruptions are unnecessary. Let us proceed with the supplementaries.

SHRI ARJUN ARORA : The 'Hindustan Times' report makes it clear.

MR. DEPUTY CHAIRMAN : Please let me know first in brief what is your point of order. Then you may substantiate it, but please do not read anything and take time. Please tell me in brief what is your point of order.

(*Interruptions*)

SHRI ARJUN ARORA : This House cannot accept the suggestion of Mr. Pitamber Das to play the tape in the House.

AN HON. MEMBER : Why ?

SHRI ARJUN ARORA : If we do so, we will convert this House into a forum of propaganda to preach communal hatred.

MR. DEPUTY CHAIRMAN : That point is clear.

SHRI ARJUN ARORA : This House cannot do it. This is my point of order.

MR. DEPUTY CHAIRMAN : I have already said that you cannot play that record here.

SHRIMATI YASHODA REDDY : On a point of order, and I want your direction on it. When the hon. Minister Mr. Mirdha, and the hon. Deputy Minister Mr. K. S. Ramaswamy, both belonging to the Ministry of Home Affairs, are present here, may I know, Sir, what is the significance of my friend, Mrs. Nandini Satpathy, giving the reply?

AN HON. MEMBER : Because she is a communist.

SHRIMATI NANDINI SATPATHY : This is because of the distribution of work. (*Interruptions.*)

MR. DEPUTY CHAIRMAN : If you all keep quiet, then only we will be in a position to listen to the reply.

SHRIMATI NANDINI SATPATHY : This is an internal distribution of work, and a member of the Council of Ministers, be it he or she, who is asked to look after a particular subject, can always do it. There is nothing wrong in it.

SHRIMATI YASHODA REDDY : How can she reply satisfactorily when she says she has not read that speech? That is one thing. Please tell us about the second part of the answer.

MR. DEPUTY CHAIRMAN : All right, you now reply to that question of Mr. Kulkarni.

SOME HON. MEMBERS : What about the point of order raised by Shrimati Yashoda Reddy?

MR. DEPUTY CHAIRMAN : Didn't you hear the Minister? You should have patience and you should be attentive also. She has said that it is a matter of internal distribution and allocation of work. It is for the Prime Minister to allocate the distribution of business.

(*Many hon. Members stood up*)

Please listen now; you cannot get up every now and then like this. It is for the Prime Minister to distribute the work and the Prime Minister has allotted this particular subject to the hon. Minister and that is why she is replying.

(*Interruptions*)

SHRI KRISHAN KANT : Under an order of the Government she has been allotted work connected with national integration. It came in the papers. She is the Minister in charge looking after national integration, and she is quite competent to reply to this.

SHRI BHUPESH GUPTA : I can give you information. We are members of the National Integration Council and ... *(Interruptions.)*

MR. DEPUTY CHAIRMAN : Order please.

श्री राजनारायण : मैं आप के जरिये अपने मित्र को बताना चाहता हूँ कि अपने यहां बराबर एक कहात कही जाती है : 'जाकी पिया माने, वही के सुहागिन नाम'। तो अगर प्रधान मंत्री जी शतपथी जी को मानती हैं और समझती हैं, कि वे अच्छा काम कर रही हैं, तो असली सुहागिन वही हैं। उन्हीं को जबाब देने दीजिए।

MR. DEPUTY CHAIRMAN : All right, Mr. Rajnarain, please sit down now.

SHRI BHUPESH GUPTA : Sir, your direction was wrong. Let me say.....

MR. DEPUTY CHAIRMAN : Please sit down Mr. Bhupesh Gupta. Let us not raise any point of order.

SHRIMATI YASHODA REDDY : Why, why?

MR. DEPUTY CHAIRMAN : We want to continue with questions and answers on this short notice question and therefore . . . *(Interruptions.)* अगर आप चाहते हैं कि आपकी तरफ के लोगों को भी सवाल पूछने का मौका मिले तो आप लोग शान्त रहें। उस से ज्यादा सदस्यों को सवाल पूछने का मौका मिल सकेगा और अधिक क्लेरिफिकेशन हो सकेगा। लेकिन अगर इसी तरह से समाधीतता जायगा, तो केवल हाउस का समय नष्ट होगा। इसलिए मैं चाहता हूँ कि आप शान्त रहिए और सवाल का जवाब सुन लीजिए।

SHRIMATI NANDINI SATPATHY : The original question put by Shri Kulkarni was lost when all these questions were raised. He asked about the concept of *Hindu Rashtra* and as I have already said in my reply, this concept of *Hindu Rashtra* is very much against Indian nationhood.

SOME HON. MEMBERS : No, no.

SHRIMATI NANDINI SATPATHY : I am helpless if my hon. friends who talk about Hindu religion and philosophy do not know the origin and the basic theme of Hindu philosophy; I cannot help it.

श्री राजनारायण : प्वाइंट आफ आर्डर। मैं मजबूर हो कर इस समय इस व्यवस्था के प्रश्न को प्रस्तुत कर रहा हूँ। जरा आप श्रीमन्, उन श्रीमती जी को बैठा दीजिए। अगर केवल श्रीमती शतपथी जी ही कहती तो शायद मैं न उठता, मगर हमारे मित्र अर्जुन अरोड़ा जो भी ऐसी बात कह चुके थे कि जो लोग हिन्दू कल्चर की बात करते हैं, वह वह सहिष्णु क्यों नहीं होते। तो इसका मतलब यह है कि अर्जुन अरोड़ा के मस्तिष्क में भी हिन्दू कल्चर है।

श्री अर्जुन अरोड़ा : थोड़ी सी जानकारी है।

श्री राजनारायण : वही अपने उत्तर में श्रीमती शतपथी जी कह रही कि हैं जो लोग हिन्दू ओरिजिन की बात करते हैं, तो हिन्दू ओरिजिन में सहिष्णुता है।

श्री प्रतुल चन्द्र मित्र : नहीं बोलीं।

श्री चन्द्र शेखर : नहीं कहा।

श्री राजनारायण : आप मिनिस्टर को यह समझाइये कि विषय क्या है। मिनिस्टर पहले विषय को जानें और तब उसके बाद बकवास करें। इस समय श्रीमती नन्दिनी शतपथी बकवास कर रही हैं।

श्री उपसभापति : आप बैठिये।

श्री राजनारायण : मैं आथारिटी हूँ, मैं डंके की चोट पर कह सकता हूँ कि हमरा धर्म

मानव-धर्म है, हमारी संस्कृति मानव-संस्कृति है। यह मैं कहता हूँ। हमने करपात्री जी को चिट्ठी लिखी।

श्री उपसभापति : ठीक है, उसका सवाल नहीं है। आप बैठिये।

श्री राजनारायण : वह कुछ जानें और समझें, केवल इन्दिरा जी के मंत्री-मंडल में रहने के लिये ही इधर उधर की बात न करें। उन्होंने कुछ पढ़ा हो तब तो जाने कि भारतीय संस्कृति क्या है। भारतीय संस्कृति एक माननीय संस्कृति है, उसमें हिन्दू भी आते हैं, जैन भी आते हैं, सिख भी आते हैं, ईसाई भी आते हैं। बेमतलब का जवाब दिलवा कर आप सदन का समय नष्ट कर रहे हैं।

श्री उपसभापति : आप बैठिये।

SHRI RAJNARAIN : She does not know even an inch about Hinduism and about Bharatism.

MR. DEPUTY CHAIRMAN : Mr. Rajnarain, please sit down.

श्री निरंजन वर्मा : एक तो यह बड़ा गम्भीर विषय है तो जहाँ तक कि कोई फैक्ट्स की बात है, वहाँ तक मंत्री महोदया उत्तर दें तो बहुत अच्छा है, लेकिन इसका मतलब हिन्दू धर्म पर कीचड़ उछालना नहीं होना चाहिये। वह फैक्ट्स के ऊपर कोई बात कहे तो हमें कोई आपत्ति नहीं है, लेकिन उसकी आड़ में हिन्दू धर्म के बारे में...

श्री उपसभापति : क्या कहा उन्होंने हिन्दू धर्म के बारे में। कुछ नहीं कहा हिन्दू धर्म के बारे में।

श्री निरंजन वर्मा : हिन्दू ओरिजिन के बारे में कहा, उनको मालूम नहीं है।

श्री उपसभापति : आप उनका पूरा जवाब तो सुन लीजिये। Order, order please.

श्री राजनारायण : क्या आर्डर आर्डर कहते हैं, उनको बैठाइये।

श्री उपसभापति : आप बैठिये, सवाल का जवाब मिलेगा।

SHRI RAJNARAIN : You ask her to sit down. She does not know even the origin of the word 'Hindu'. She does not understand the meaning of the word 'Hindu' and what she is going to reply is nonsense.

SHRI BHUPESH GUPTA : About the origin of the word 'Hindu', let there be a separate discussion. Now, let us proceed with this.

श्री राजनारायण : हिन्दू धर्म की ओरिजिन के बारे में अ, ब, स भी नहीं जानती हैं, इसलिये आप उनको बैठाइये। पहले उनको सीखने दीजिये और वह सीख कर के यहाँ आ कर सदन में जवाब दे। बेमतलब की बात करती हैं।

MR. DEPUTY CHAIRMAN : Mr. Rajnarain, order please.

SHRI S. D. MISRA : On a point of order...

MR. DEPUTY CHAIRMAN : Just a minute please.

श्री निरंजन वर्मा : हमारी पार्टी पर कीचड़ उछाले तो कोई बात नहीं है, लेकिन हिन्दू धर्म के बारे में कुछ नहीं जानती हैं, तो उसके बारे में नहीं कहना चाहिये।

श्री उपसभापति : आप मुझे यह बतलायेंगे कि आनरेबिल मिनिस्टर ने क्या कहा और क्या हिन्दू धर्म के बारे में कुछ बताया। Do you want that all the Members on your side should get up and create an uproar and not allow the proceedings of the House to continue? Is that the desire of the House? I have said a number of times, let the hon. Minister reply and you will get your turn. You can present your point of view and you can ask for clarifications. Why do you get up every moment and interrupt the Minister and not allow her to reply? Is that your desire? Otherwise, please allow her to reply and you will get your chance.

श्री निरंजन वर्मा : श्रीमन्, मैं एक प्रार्थना करता हूँ। आपसे हमारी प्रार्थना यह है कि हम कभी अपने आपको यह नहीं मानते कि

हम हिन्दू धर्म के ठेकेदार हैं या हम हिन्दू धर्म के बारे में ज्यादा जानते हैं, जितना हम जानते हैं, समझते हैं, माननीय सदस्य उससे भी ज्यादा समझते होंगे, जानते होंगे, अगर हमारी पार्टी के ऊपर कोई कीचड़ उछाले तो उसके लिये मैदान में, चुनाव के मैदान में मौका मिलेगा, लेकिन अगर कुछ हिन्दू धर्म के नाम से हिन्दू धर्म के बारे में बताये जो कि उन्हें मालूम नहीं है और न जिसके बारे में वह जानते हैं, तो हमें इसके लिये यहां विरोध करना ही पड़ेगा।

SHRI S. D. MISRA : She is standing.

SHRI ARJUN ARORA : You are also standing.

SHRIMATI NANDINI SATPATHY : I am surprised that the hon. Members...

श्री राजनारायण : आप उनको बैठा दीजिये साहब।

श्री शीलभद्र यादव : क्यों बठा दें।

MR. DEPUTY CHAIRMAN : Order, order please.

SHRIMATI NANDINI SATPATHY : I am very much surprised to see why the hon. Members are so much reluctant to listen to the answer while they talk about the Hindu religion so much. (Interruptions.) Shri Rajnarain thinks that he knows about the Hindu religion more than anybody else. (Interruption)

MR. DEPUTY CHAIRMAN : Mr. Rajnarain, please sit down.

श्री राजनारायण : देखिए मैं बताता हूँ कि मैं किसी हिन्दू धर्म को नहीं जानता, आर्य धर्म के बारे में जानता हूँ, सनातन धर्म के बारे में जानता हूँ। मैं मानव धर्म मानता हूँ, हर मनुष्य बराबर है। मगर, अगर हिन्दूत्व के बारे में बात होगी तो जो इन्दिरा गांधी ने कहा मैं अपने को हिन्दू समझती हूँ, मैं हिन्दू हूँ, तो इन्दिरा का भाषण होना चाहिए। प्राइम मिनिस्टर क्यों कहती हैं मैं हिन्दू हूँ। (Interruptions) जो इन्दिरा गांधी कहती हैं मैं हिन्दू हूँ, तो उनका हिन्दू धर्म क्या है? (Interruptions)

श्री उपसभापति : आर्डर प्लीज। बैठ जाइए।

श्री राजनारायण : तो मैं यह नानसेन्स सुनने के लिए तयार नहीं हूँ। सदन का समय बेकार बर्बाद हो रहा है।

श्री उपसभापति : आप जानना चाहते हैं तो जाइए। अगर आप इसी तरह से चलना चाहते हैं और सदन की आंखों की कार्यवाही नहीं चलने देते तो मैं कह सकता हूँ, ये बातें रिकार्ड में नहीं जानी चाहिए। पूरे दिन आप इस तरह चर्चा चला सकते हैं। आप लोग मिनिस्टर को रिप्लाय देने नहीं देते। कभी बर्मा जी उठते हैं, कभी राजनारायण उठते हैं, कभी माथुर उठते हैं। तो अगर ऐसा ही होता रहेगा तो मैं कहूंगा, प्रोसीडिंग्स मत रिकार्ड करो, बोलते रहो, दिन भर बैठे रहेंगे। नहीं तो आर्डर-ली मैनर में कार्यवाही को चलने दें, जवाब सुन लें और उसको सुनने के बाद अपने-अपने विचार रख सकते हैं।

श्री मान सिंह वर्मा : श्रीमान्, आपसे निवेदन है कि आप कम से कम मंत्री जी से यह तो कहें कि प्रश्नों का उत्तर ठीक से दें।

श्री उपसभापति : वह प्रश्नों का उत्तर दे रहे हैं। आप जरा सुन लीजिए और समझ लीजिए।

SHRI SRIMAN PRAFULLA GO-SWAMI : Why are they shouting? We do not accept their philosophy. (Interruption.)

SHRIMATI NANDINI SATPATHY : Again I want to say this that this concept of Hindu Rashtra is very much against the Indian nationhood. We have said this many times in this House. India does not consist of only Hindus. This Indian culture, Indian philosophy, Indian heritage, it embraces different religions, different castes, different cultures, and everything. So anybody who preaches in the name of Hindu religion or Hindu Rashtra and tries to divide the country, to disintegrate the country... (Interruption.)

SOME HON. MEMBERS : Who is dividing ? Who is dividing?

SHRI CHANDRA SHEKHAR : Mr. Deputy Chairman, I rise on a point of order. The question is limited ...

SHRI LAL K. ADVANI : I rise on a point of order.. पहले मैं खड़ा हुआ था, बाद में वह खड़े हुए हैं। हमको पहल मौका दीजिए।

श्री ना० कृ० शेजवलकर : पहले जो खड़ा हुआ प्वाइन्ट आफ आर्डर पर, पहले उसको बुलाना चाहिए। यह क्या कोई तरीका है जो हो रहा है ?

SHRI CHANDRA SHEKHAR : I shall have my say. I addressed the Chair already. I am not going to be bullied by you.

श्री ना० कृ० शेजवलकर : लेकिन वह तो पहले खड़े हुए।

SHRI CHANDRA SHEKHAR : I am not going to yield

MR. DEPUTY CHAIRMAN : I have allowed Mr. Chandra Shekhar to raise a point of order. After that I will allow you.

SHRI LAL K. ADVANI : I accept your decision. Only because the hon. Member there shouts louder the Chair permits him first. It is not proper.

SHRI CHANDRA SHEKHAR : Madam Deputy Chairman, Sir... I am sorry, Mr. Deputy Chairman....

SHRI BHUPESH GUPTA : Nothing wrong there. Sir, you are as good as a lady. That is there, Sir?

श्री पीताम्बर दास : वह शत में हर एक नक्शा उल्टा नजर आता है, लैला नजर आती है, मजनू नजर आता है।

एक माननीय सदस्य : आप गलत कह गये हैं।

श्री पीताम्बर दास : मजनू नजर आती है, लैला नजर आता है।

SHRI BHUPESH GUPTA : Surely, Sir, this does not follow from the *Hindu Rashtra* concept.

SHRI CHANDRA SHEKHAR : I do not know what Mr. Pitamber Das looks like, Laila or Majnu. But I was reminded of the great personality of composite Indian culture, who was the Deputy Chairman of this House, and I was taken up by that memory.

Sir, my point was that the question is a limited one whether Government's attention has been drawn to the reported speech of Mr. Golwalkar and what is the reaction of the Government. We are discussing neither the Hindu religion or any other religion. I agree totally with my friend, Mr. Rajnarain. Sometimes he speaks very intelligent things. Today he has...

SHRI ARJUN ARORA : Very rare.

SHRI CHANDRA SHEKHAR : ... said something in the House... (Interruptions) Mr. Deputy Chairman, under the circumstances we should not drag on by making philosophical statements and expositions. The hon. Minister is just replying to the limited question from the point of view of the Government. Any propaganda in the name of religion is against Indian nationhood. My friends opposite may not agree with me. But the Minister has got all the right to express the opinion of the Government and express the opinion of this side of the House. Why so much of quarrel over that? Mr. Varma and Mr. Advani may have any point of view. And if they go on interrupting the Minister, it will not be possible to proceed on this question, and then they will also not be able to make any speech in the House. So, Mr. Deputy Chairman, they should confine themselves to this statement of what the hon. Minister has said. She has only said that the reported statement of Mr. Golwalkar is against Indian nationhood, against the concept of secular democracy, to which this nation and this Parliament adhere.

SHRI LAL K. ADVANI : Sir I wish to raise a specific point of order. It is about rule 47 of our Rules of Procedure which pertains to limits of questions and answers. I think the rule covers not only the questions but also answers given. I says about questions that :

“(xiii) it shall not raise questions of policy too large to be dealt within the limits of an answer to a question.”.

I think this applies equally to the question put and the answers given. I am prepared to discuss at length the concept of Hindu Rashtra as accepted by the RSS and demonstrate to this House that it is a national and secular concept, that there is nothing communal about it. (*Interruptions*) But this is not the occasion. My submission is that when a Minister is answering such a mischievous question and deliberately gives the answer as he has given it leads to a debate of this kind. And when Mr. Rajnarain says something, and Mr. Chandra Shekhar says something, it is inevitable that disturbances of this kind arise. It is inevitable. My humble submission is that the Home Minister could have pointed out that Mr. Golwalkar's speech was to his extent communal and objectionable. I could have understood that... (*Interruptions*) But they cannot say that as far as the concept of *Hindu Rashtra* is concerned, this is the Government's policy. Otherwise, we will be inviting a debate. This kind of debate is inevitable when you reply in terms of policy. Sir, you should not only restrict the supplementaries, but even the answers given should be such as to confine themselves only to facts and not to any general theory. As I have said I am prepared to discuss the theory of *Hindu Rashtra*. I want your ruling, Sir.

SHRI HAYATULLAH ANSARI : I want to bring this fact to the notice of the hon. Minister that Mr. Golwalkar is the author of two or three books...

SHRI LAL K. ADVANI : This is no point of order.

SHRI HAYATULLAH ANSARI : He is the author of two or three books and in these books he has explained his theory about nationhood and about the Indian culture...

श्री सुन्दर सिंह भंडारी : यह प्वाइन्ट आफ आर्डर है या सप्लीमेंटरी ?

(*Interruptions by some hon. Members*)

प्वाइन्ट आफ आर्डर, एन्टगटेन करने का आपको पूरा अधिकार है, लेकिन यह प्वाइन्ट आफ आर्डर है या ये इनफारमेशन दे रहे हैं ?

श्री उपसभपति : एक-दो सेन्टेंस सुन लेने

श्री सुन्दर सिंह भंडारी : प्वाइन्ट आफ आर्डर पर आप इनफारमेशन एलाउ कर रहे हैं ।

SHRI HAYATULLAH ANSARI : I do not yield . . .

SHRI LAL K. ADVANI : First let him sit down.

MR. DEPUTY CHAIRMAN : Have you got a point of order? If not, please do not discuss it.

SHRI HAYATULLAH ANSARI : I am coming to that point.

MR. DEPUTY CHAIRMAN : Do not come to the point. Tell me briefly what is your point of order.

SHRI HAYATULLAH ANSARI : I am explaining.

MR. DEPUTY CHAIRMAN : Do not explain. What is your point of order?

SHRI HAYATULLAH ANSARI : These people have spoken too much and have taken too much time. Can you not spare two minutes for me?

MR. DEPUTY CHAIRMAN : I have given you a chance to raise a point of order. You tell me if you have a point of order.

SHRI HAYATULLAH ANSARI : He has written many books. In these books he has explained the theory about nationhood and about the culture of India. I want to know what is the reaction of the Government of India about those books because these books . . .

MR. DEPUTY CHAIRMAN : This is not a point of order.

SHRI BHUPESH GUPTA : I have a point of order.

(*Shri Babubhai M. Chinai stood up.*)

श्री ना० कृ० शंजवलकर : हमारा भी सवाल है। You will get a chance after Mr. Babubhai Chinai.

MR. DEPUTY CHAIRMAN : Let Mr. Bhupesh Gupta speak first.

SHRI S. D. MISRA : But why?

SHRI BABUBHAI M. CHINAI .
On a point of order the Member who rises in his seat first should be allowed to speak first.

MR. DEPUTY CHAIRMAN : All right, Mr. Babubhai, I will allow you to raise your point of order (*Interruptions*) Please sit down.

SHRI BHUPESH GUPTA : I have no objection if you allow me to speak after Mr. Chinai ...

MR. DEPUTY CHAIRMAN : I think Mr. Bhupesh Gupta wants to say something about the point of order raised by Mr. Advani. Am I right?

SHRI BHUPESH GUPTA : That is right. But if he wants to speak first I can sit down. But after that I must get a chance. I am not going to surrender my right to say something on this point. May I proceed?

MR. DEPUTY CHAIRMAN : May I know whether you want to say something on Mr. Advani's point of order or whether you ...

SHRI BHUPESH GUPTA : You listen to me first.

MR. DEPUTY CHAIRMAN : ... are raising a new point.

SHRI BHUPESH GUPTA . I am raising a point of order. When I utter it you will understand it. I do not know whether it is a new point or an old point. But it has certainly a bearing on the subject, otherwise I say pass on to the next question. I find that some of my friends do not want to allow me to speak. (*Interruptions*) Sir, my point of order is simple (*Interruptions*)

MR. DEPUTY CHAIRMAN : Please sit down.

SHRI BHUPESH GUPTA : Why don't you listen to me?

MR. DEPUTY CHAIRMAN . Mr. Bhupesh Gupta, Mr. Advani wants that a ruling should be given on his point of order first. So, do you want to say something on the point of order raised by him?

SHRI BHUPESH GUPTA . Am I to be subjected to cross-examination all the time?

MR. DEPUTY CHAIRMAN It is not that.

SHRI BHUPESH GUPTA I am raising a point of order.

(*Interruptions*)

MR. DEPUTY CHAIRMAN : Please sit down.

SHRI BHUPESH GUPTA Then you should stop the others also. I wanted only to say on this point of order . . .

MR. DEPUTY CHAIRMAN That is what I am asking you, whether you want to say something on that point of order. You can say "Yes" or "No".

SHRI BHUPESH GUPTA . You do not even allow me to finish my sentence. If you want to give a ruling on his point of order . . . (*Interruption*) Let me finish my sentence, for goodness' sake. If you want to give a ruling on his point of order, you must say that; I will sit down. You need not say all these things. You just say "Without hearing anybody else, I will give my ruling".

MR. DEPUTY CHAIRMAN I have not said that.

SHRI BHUPESH GUPTA : All right, you give your ruling.

(*Interruptions*)

MR. DEPUTY CHAIRMAN : Order, please.

SHRI BHUPESH GUPTA See, you are not giving your ruling (*Interruptions*) You should not allow the House to be withheld from proceeding on this question which, I consider, is of vital importance. Therefore, Sir, either you give your ruling or let me raise my point of order.

(*Interruptions*)

MR. DEPUTY CHAIRMAN Order, please.

SHRI BHUPESH GUPTA . This is deliberate obstruction in favour of Golwalkar. We shall not allow this House to become an instrument of Golwalkar's propaganda (*Interruptions*) See, you are not giving your ruling.

MR. DEPUTY CHAIRMAN I am giving my ruling.

(*Interruptions*)

SHRI BHUPESH GUPTA : I am not going to listen to anything else. The only thing I shall hear is the ruling from you. Please get up to give your ruling.

MR. DEPUTY CHAIRMAN : Please sit down, Mr Bhupesh Gupta. Mr. Advani, what was your point of order? Will you please clarify it a little bit so that I can properly understand it?

SHRI LAL K. ADVANI : Sir, my point of order is that under the rules governing the admissibility of questions and the scope of questions and answers, it is said that no question should be such as to raise broad issues concerning matters of policy or as cannot be answered in the course of a brief question. My submission is that this should govern the questions as well as the answers. And if answers are given in a manner as to project matters of policy, then there are bound to be supplementaries that may not be confined to facts. In this case, the question pertains to a speech made in Delhi by Guruji; and the question is whether that speech was made and, if so, what is the reaction of the Government. The answer could have been "This speech is objectionable in this respect, and, therefore, we are proceeding against it". Instead of that, the answer given is, "We do not know what the speech was, but so far as Government policy is concerned, it is such and such." (*Interruptions*)

SHRI BHUPESH GUPTA : Is this a point of order?

SHRI K. S. CHAVDA : Yes, it is. It is for the Chair to give a ruling.

(*Interruptions*)

SHRI BABUBHAI M. CHINAI : Mr. Deputy Chairman, I want to say something on this point of order.

SHRI BHUPESH GUPTA : Sir, if you allow anybody, I shall have precedence. I am not going to sit down.

MR. DEPUTY CHAIRMAN : Mr. Bhupesh Gupta, if you want to say something about the point of order of Mr. Advani, I will give you precedence. Do you want to say anything on that?

SHRI BHUPESH GUPTA : Yes, I want to say something about that. The honourable Member has put his point of order in a very calm and quiet manner and even smilingly. Now, what

is the question? The question is whether the attention of the Government has been drawn to. This is something on which we want to know. The Government has said that its attention has been drawn to, and the Government has also read out certain things from the newspaper ...

(*Interruptions*)

SOME HON. MEMBERS : No, no.

SHRI BHUPESH GUPTA : You are not the Government. You may never come into the Government. The Government has said that its attention has been drawn. My friends can ask supplementaries as to how the Government's attention has been drawn to. Therefore, this is disposed of. Now, the Government's attention has been drawn and you may ask supplementaries. And the next question is: If so, what is the reaction of the Government? That is the crucial question. We would like to ask the Government this question: Since your attention has been drawn to in whatever manner it may be, what is your reaction to it? My friend may address a series of questions. I know, my dear friend, you will address a series of questions. Therefore, I may like to ask the Government: Why have you not prosecuted Golwalkar? I will demand for his prosecution. (*Interruption*) It is a different thing. You may ask for another thing. (*Interruption*) Therefore, Mr. Advani is wrong. No party is involved here. Where is the question of fact? The first question is whether the Government's attention has been drawn to it. Then, another question is: What is the reaction of the Government? How does any question of policy come in here? It is the reaction of the Government that we want. And then, after hearing, if you think that high policy is involved in it, you can discuss it later. I am not going into the high policy. My question will be, as I said before, what the policy of the Government is with regard to the prosecution of Golwalkar.

SHRI BABUBHAI M. CHINAI : Sir, the point of order which Mr. Advani has raised is very much in order according to me because if you look at the question, it reads: "Whether Government's attention has been drawn to the speech preaching communism delivered by Guru Golwalkar at Delhi on the 22nd November, 1970;" To that the honourable Minister has said in two parts: (1) she has not got the speech with her. She has not got even an extract of it. In spite of that, she has gone ahead explaining to the House

what Indian culture is and what Indian philosophy is, etc. etc. My own humble submission is that since the Government has not got the material before it to answer the question that has been put, the reply of the Government should ordinarily have been that they have not got the speech or the extract and, therefore, they cannot reply. Not only that. The question has been put to the Home Ministry. But the honourable Minister who has given the answer is not in the Home Ministry. Of course, I can accept if they put forward the plea that the Prime Minister has made some arrangements and that is why she is replying. But the reply should have been that she has not got the text of the speech or the extract of the speech and that the Government will look into the matter and then reply. What is the idea in saying something which she has not got before her?

SHRI CHANDRA SHEKHAR : Madam Deputy Chairman, ... (*Interruptions*)

SHRI BHUPESH GUPTA : I do not know why today everybody is taking you, Mr. Deputy Chairman, in terms of a woman.

श्री राजनारायण : चन्द्रशेखर जी, तुम आज मंडमय हो गये हो। शतपथी का असर श्री चन्द्रशेखर पर आ गया है।

SHRI CHANDRA SHEKHAR : I am sorry, Mr. Deputy Chairman, I have heard the reply that though she has not got the text of the speech, her attention has been drawn to the reported speech in the press and that ...

श्री जगदम्बी प्रसाद यादव : यह तो आप सजेस्ट कर रहे हैं। जो उन्होंने नहीं कहा, वह आप कह रहे हैं।

SHRI CHANDRA SHEKHAR : I may be wrong or I may be right, but this was my understanding of the reply. . .

श्री राजनारायण : इस सेंस में चन्द्रशेखर जी राइट हैं कि चन्द्रशेखर जी यह कहना चाहते हैं कि प्रधान मंत्री साहिबा को इतनी बुद्धि होनी चाहिए कि वे समझ ले कि चन्द्रशेखर के अंदर भी बेटर क्वालिटीज हैं, गवर्नमेंट फंक्शंस परफार्म करने के लिए और इस लिए वे शतपथी जी को इटायें और उनकी जगह चन्द्रशेखर जी को रखें।

SHRI CHANDRA SHEKHAR : He does not know the qualities of being a Minister. Madam Satpathy has more qualities than you. He should not have any reason to say this.

Mr. Deputy Chairman, the Ministers are more capable than myself. I only wanted to say that my impression was that the Minister was saying that though she had not got the full text of the report or the authorised version of the report, the reaction of the Government to what has been reported in the Press . . .

SHRI ARJUN ARORA : That is bad enough.

SHRI CHANDRA SHEKHAR : . . is what Mr. Satpathy—Mrs. Satpathy has said.... (*Interruptions*).

SHRI BHUPESH GUPTA : How shall we proceed when there is such profused confusion of sex?

MR. DEPUTY CHAIRMAN : Because of so much of noise, probably Shri Chandra Shekhar is confused. Shri Advani raised a point of order and different points of view have been expressed. As pointed out by Shri Chandra Shekhar and Shri Bhupesh Gupta, I feel that the attention of the Government has been drawn to the Press reports. . .

SHRI K. CHANDRASEKHARAN : May I just intervene?

MR. DEPUTY CHAIRMAN : Please sit down. They do not have any actual or tape-recorded version of the speech. Even then, their attention was drawn to the Press reports. Therefore, the hon. Minister is giving the reaction of the Government to the points raised in the speech. It does not relate so much to large policy matters. The reaction of the Government has been asked for in the question and the hon. Minister is just trying to give the reaction to the points raised in the speech of Guru Golwalkar. Therefore, let us proceed with the question. But one thing I would like to ask. It is three minutes to one o'clock now. Should we take up the formal business now and continue with these two questions after the lunch hour ... (*Interruptions*).

SHRI A. G. KULKARNI : What about my question?

MR. DEPUTY CHAIRMAN : She will reply to the question put by Shri

Kulkarni. Other questions will be asked after lunch..... (*Interruptions*). Shri Kulkarni has already asked the question and the Minister was just replying.

SHRI LAL K. ADVANI : She has already replied.

MR. DEPUTY CHAIRMAN : She has not replied. Let her give a reply to that question. Other questions can be asked after lunch.

SHRI DAHABHAI V. PATEL : Let us have it at 2 o'clock.

SHRI S. D. MISRA : We have already heard Shrimati Satpathy.

SHRI BHUPESH GUPTA : She has said something. After lunch we can put supplementaries. There should not be any points of procedure. There will be supplementaries and she should give the replies at 2.30.

Not concluded.]

[*Short Notice Question No. 3 For answer vide col 73-74 infra.*]

WRITTEN ANSWERS TO QUESTIONS

RECOMMENDATIONS OF N.L.C. REGARDING INDUSTRIAL RELATIONS COMMISSIONS

*783. **SHRI ARJUN ARORA :**
SHRI RAJENDRA PRATAP SINHA :
SHRI KRISHAN KANT :
DR. SALIG RAM :

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government have accepted the recommendations of the National Labour Commission relating to the setting up of industrial relations commissions for adjudication of industrial disputes; and

(b) if so, the steps taken in pursuance thereof?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA): (a) and (b) These recommendations of the National Commission on Labour were discussed at the 29th Session of the Standing Labour Committee held in July, 1970 when it was agreed that Industrial Relations Commissions should

be set up with the function, among others, of adjudication of industrial disputes. Action in the light of this conclusion is being considered.

DEMAND OF FOODGRAINS FROM THE STATES

*784. **SHRI R. P. KHAITAN :** Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) what was the total demand of food grains in the country (State-wise) during the last three years;

(b) the production of foodgrains in the country (State-wise) during the last three years;

(c) the imports made during the last three years;

(d) the estimated production in the country during the year 1970-71; and

(e) by what time it is likely to get self-sufficiency in foodgrains in the country?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNA-SAHAB SHINDE) : (a) The demand for foodgrains, like that for any other commodity, is elastic and depends on a number of factors like population, levels of incomes and food habits of the people, extent of urbanization, and availability and prices of other substitute foods. In a developing country like India these factors are constantly changing and it is difficult to assess precisely the demand for foodgrains in the country for any particular period of time. In a year of good production the consumption of foodgrains generally increases while in a year of bad production people are able to manage with much less foodgrains.

(b) and (c) A statement containing the required information is placed on the Table of the Sabha. (*See below.*)

(d) It is too early to give any quantitative estimate of production of foodgrains in the country during the agricultural year 1970-71 as even the preparatory tillage and sowings of rabi crops are not yet over.

(e) With the rate of growth of 5 per cent per annum in foodgrains production envisaged in the Fourth Five Year Plan the country may attain self-sufficiency in foodgrains during the Fourth Plan period